- (b) whether Government proposes to implement the recommendations of the Committee;
 - (c) if so, whether any time-frame has been fixed therefor or there are some hurdles; and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) The Expert Group under the chairmanship of Dr. N.C. Saxena recommended the methodology for identification of Below Poverty Line families, which involves automatic exclusion of rural households from the BPL list, automatic inclusion in the BPL list and grading of the remaining households. The report of the Expert Group has been posted on Ministry's website at <code>www.rural.nic.in</code>. The report of the Expert Group has been circulated among the State Government/UT administrations and the concerned Central Ministries for their comments. The Ministry of Rural Development is in the process of finalizing the methodology for identification of persons below the Poverty Line in rural areas, taking into account the suggestions/comments received.

Fraud under NREGS in Badmer

†2137. SHRI KRISHAN LAL BALMIKI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government is aware that a fraud of approximately seventy two lakh fifty thousand rupees has taken place under National Rural Employment Guarantee Scheme (NREGS) in Gram Panchayat Sindhary in Badmer, Rajasthan;
 - (b) if so, the details thereof; and
 - (c) the details of action being taken by Government against the alleged guilty?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) There was a fraud of Rs.72 lakh under NREGA and other programmes in Sindhary gram Panchayat of Badmer district of Rajasthan. FIR has been lodged in Police Thana Sindhary. Gram Sewak has been dismissed from the service and Gram Panchayat Sarpanch has been jailed in this case.

NREGA works in Tamil Nadu

2138. SHRI S. ANBALAGAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the funds released to the State of Tamil Nadu for implementation of NREGA, 2005 during each of the last three years;
 - (b) the number of households benefited in the State, district-wise;
 - (c) whether durable assets have been created in the State; and
 - (d) if so, the details thereof?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) For implementation of NREGA in the State of Tamil Nadu, Rs.18409.21 lakh during 2006-07, 51609.09 lakh during 2007-08, and Rs.140126.58 lakh during 2008-09 had been released by the Central Government.

- (b) District-wise number of households provided employment during the last three years are given in the Statement (See below)
- (c) and (d) Works to be taken up under NREGA have been stipulated in para 1 of Schedule-I of the Act. As per reports received from the State Government of Tamil Nadu, total of 6719 works were taken up during 2006-07, 18509 works during 2007-08 and 38862 works during 2008-09.

Statement

Households provided employment

(In Nos)

S.	States	No. of households provided employment			
No.		2006-07	2007-08	2008-09	
1	2	3	4	5	
1.	Cuddalore	140263	248060	204510	
2.	Dindigul	68708	134191	126181	
3.	Nagapattinam	78139	113613	132442	
4.	Sivagangai	35841	79546	59642	
5.	Tiruvannamalai	141884	99865	185393	
6.	Villupuram	218646	274328	270680	
7.	Karur		24003	43110	
8.	Thanjavur		157212	68950	
9.	Tirunelveli		49757	138504	
10.	Tiru∨arur		54243	124683	
11.	Ariyalur			86154	
12.	Coimbatore			80367	
13.	Dharmapuri			41732	
14.	Erode			178519	
15.	Kancheepuram			133353	

1	2	3	4	5
16.	Kanniyakumari			40420
17.	Krishnagiri			62363
18.	Madurai			110767
19.	Namakkal			102400
20.	Perambalur			28305
21.	Pudukkottai			181221
22.	Ramanathapuram			259094
23.	Salem			72620
24.	The Nilgiris			9571
25.	Theni			24789
26.	Thiruvallur			153383
27.	Thoothukkudi (Tuticorin)			65512
28.	Tiruchirappalli			100303
29.	Vellore			199826
30.	Virudhunagar			60854
	TOTAL	683481	1234818	3345648

NREGS in Chhattisgarh

 $\dagger 2139.$ SHRI SHREEGOPAL VYAS: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of proposals received for Chhattisgarh under NREG Scheme in 2008-09;
- (b) the number of proposals approved and the names of the districts these proposals belong to; and
- (c) the total amount involved in the proposals, with amount sanctioned and released therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) NREGA is demand based. Central Government releases funds to the State for meeting the labour demand arising at the field level. 16 districts of Chhattisgarh were covered under NREGA in 2008-09. An amount of Rs.1664.49 crore was released during 2008-09 to all the districts based on the proposals received from the respective districts for release of funds under NREGA.

[†]Original notice of the question was received in Hindi.